

LAY NOTE BEFORE THE HON'BLE MEMBER
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

O.A. No. 186/2024/EZ

Sabir Khan

Vs.

State of West Bengal

Date:

The present case was taken up on the basis of a letter petition received in the office of the Tribunal on 03.07.2024 alleging that a certain Water Body/Jheel in the Applicant's village in Mouza-Makhalhati, Dag No.62, J.L. No.2 in Ward No.5, under Rabindranagar Police Station, is in a very dire state and also being illegally filled-up by one Nasiruddin Khan, Respondent No. 4. Accordingly, a fact-finding committee was constituted and the inquiry report was furnished before the Tribunal confirming that the said water body is indeed recorded as a 'pukur' in Revenue Records. It was also admitted that the said water body is engulfed by water hyacinth and a pile of garbage had been found around the pond. The case has been disposed of vide order dt. 09.12.2024 with the following observations:

"13. However, in view of the categorical and uncontroverted findings of the Joint Committee, the allegation of the Applicant that the water body/pond in question is being illegally filled-up is falsified. However, the Committee has reported that there is an illegal dumping of waste and garbage around the pond.

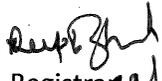
14. We, therefore, dispose of the present Original Application with a direction to the District Magistrate & Collector, South 24 Parganas, to ensure that the waste and garbage in and around the pond/water body in question as noted in the Joint Committee Report is removed within a period of one month. The District Magistrate & Collector, South 24 Parganas, shall also ensure that water hyacinth and other plants which may have grown inside the water body/pond are removed and the water body is cleaned and restored to its original position within a period of one month. An Action Taken Report on affidavit shall be filed by the District Magistrate & Collector, South 24 Parganas, by 15.01.2025."

However, it is submitted that no affidavit or Action Taken Report has been filed by the District Magistrate & Collector, South 24 Parganas, Respondent No. 2 in terms of above-mentioned directions as on date.

-A | Therefore, if directed, M.A. may be registered in the instant case for the purpose of compliance of order of the Hon'ble Tribunal as the O.A. has already been disposed of.

Placed for appropriate order/direction.


Ld. Deputy Registrar


Ld. Registrar


Section Officer


Hon'ble Expert Member


Hon'ble Judicial Member